

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 44

CA 131/2024 CA 262/2024 CA 271/2024 In CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 04.09.2024

NAME OF THE PARTIES: **UNION OF INDIA V/s INFRASTRUCTURE**
LEASING AND FINANCIAL SERVICES
LTD. & ORS.

Section 241(1) Sec. 242(4) of the Companies Act, 2013

ORDER

CA 262/2024 –

1. Mr. Janak Dwarkadas, Senior Counsel a/w Mr. Kingshuk Banerjee, Ms. Prachi Dhanani, Mr. ritvik Kulkarni, Advocates appeared for the applicant.
2. Mr. Prateek Sekseria, Senior Counsel appeared for the Respondent.
3. Mr. Kuber Dewan, Adv., Mrs. Neeharika Aggarwal, Adv., Mr. Kaustubh Srivastava, Adv. appeared for the IL & FS.
4. Learned Counsel for the Applicant submits that they have received some documents from Respondent IL & FS today morning and seeks some time to peruse the same. Time granted.
5. Ad-interim order, if any in force, shall continue to remain in force till next date of hearing.
6. List this CA on **20.09.2024** for hearing.

CA 271/2024 –

1. Adv. Prakash Bathey i/b DMD Advocates appeared for the Respondent no. 1.
2. Mr. Kuber Dewan, Adv., Mrs. Neeharika Aggarwal, Adv., Mr. Kaustubh Srivastava, Adv. appeared for the IL & FS.
3. Learned Counsel for the IL & FS submits that they have filled an application to implead the Union of India as party Respondent which is yet to be numbered.
4. List this CA on **20.09.2024** for hearing.

CA 131/2024

1. Mr. Shyam Kapadia, Advocate a/w Mr. Limanthwalla, Advocate a/w Mr. Virgil, Advocate i/b JSA appeared for the Applicant.
2. Ms. Onshi Jakhar, Advocate h/f Mr. Aditya Sikka, Advocate appeared for the Union of India.
3. Heard Counsel appearing for the Applicant on the source of income of the Son of the Applicant. Applicant has also placed on record affidavit in this regard. The Ld. Counsel for the Applicant is directed to inquire from the applicant as to whether the applicant's daughter in law has any source of income in foreign country.
4. Learned Counsel for the Union of India is not available as he is held up before Hon'ble Delhi High Court.
5. List this CA on **06.09.2024** for hearing.

CA No. 268/2024 -

1. It is brought to our notice that in in para 2 of daily order dated 23.08.2024 passed in CA No. 268/2024, and Respondent no. 18 is not recorded. On perusal of the record we find the contention to be correct. Accordingly, we rectify the daily order dated 23.08.2024 by making following modification in the existing para 2:

The words *“Considering this submissions, we consider it appropriate to allow this CA 260/2024, CA 188/2024, CA 210/2024 and CA 238/2024 filed by Respondent No. 14, 17, 21 and 22, thereby deleting their name as Party Respondents in CA 396/2021.”* are replaced by the words *“Considering these submissions, we consider it appropriate to allow CA 260/2024, CA 188/2024, CA 268/2024, CA 210/2024 and CA 238/2024 filed by Respondent No. 14, 17, 18, 21 and 22, thereby deleting their name as Party Respondents in CA 396/2021.”*.

Rest of the order daily order dated 23.08.2024 shall remain unaltered.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna